

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'F', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. AMIT SHUKLA, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

ITA No.2843/Del/2017
Assessment Year : 2010-11

Primus Buildwell (P) Ltd., C/o. M/s. RRA Taxindia, D-28, South Extension Part-I, New Delhi-110049 PAN : AADCP 8183 D	Vs.	DCIT Circle – 14(1) New Delhi
(APPELLANT)		(RESPONDENT)

Assessee by	Shri Divyanshu Jain, Adv.
Revenue by	Shri Govind Singhal, Sr. DR

Date of hearing:	18/02/2021
Date of Pronouncement:	18/02/2021

ORDER

PER ANIL CHATURVEDI, AM:

This appeal filed by the assessee is directed against the order dated 23.02.2017 of the Commissioner of Income Tax (Appeals)-7, New Delhi relating to Assessment Year 2010-11.

2. Before us, assessee has moved an application dated 17.02.2021 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-

1) and undertaking (Form-2) Scheme and department had issued Form-3 and had requested to allow the withdrawal of appeal.

3. After considering the request made by the assessee, we dismiss the appeal of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider such application appropriately as per law. With these directions, **appeal of the assessee is dismissed as withdrawn.**

4. **In the result, appeal of the assessee is dismissed.**

Order pronounced in the open court on 18.02.2021, immediately after conclusion of the hearing of the matter in virtual mode.

Sd/-

**(AMIT SHUKLA)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 18.02.2021

Priti Yadav, Sr.PS
Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI